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O.A NO.688/2005

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FORM No. 4

Notes of the Registry

Order of the Tribunal

24.4.2006

None for the applicant.

Shri S.K. Mishra on behalf of Shri
R.S. Siddiqui for the respondents.

The learned counsel for the
respondents has submitted that the relief
sought for by the applicant has already been
granted in as much as the said suspension
order has been revoked on 27th July, 2005 and
the same has been communicated to the
applicant. ^{Neither} the applicant nor his counsel
present. It seems that the applicant is no
longer interested in prosecuting this case.
Accordingly, the OA is dismissed in default.

(Mrs. Meera Chhibber)
JM

(Dr. G.C. Srivastava)
VC